

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001

Ph: 23753942 Fax-23753923

Petition No. 106/TT/2014

Date: 6.11.2015

To
The Deputy General Manager,
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Approval for determination of transmission Tariff of Asset 1: 400 KV D/C (Quad) Ranchi (New)-Ranchi(old) I CKT I Transmission line and associated 400 KV line bays at Ranchi (New) S/S & Ranchi (old) Sub-station (DOCO: 01.02.2014), Asset 2: 765/415 KV, 3X500 MVA ICT-II at Ranchi alongwith associated bays at 765 KV Ranchi (New) SS (DOCO: 01.02.2014) under Common Scheme for 765 KV Pooling Stations and Network for NR, Import by NR from ER and from NER/SR/WR via ER and Common scheme for network for WR and Import by WR from ER and from NER/SR/WR via ER in Western region for tariff block 2009-14 period.

Sir,

In continuation of Commission's letter dated 7.9.2015 you are requested to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 13.11.2015:-

- a) Asset-wise actual expenditure on account of increase in cost on following respects:
 - a) Increase in Compensation
 - b) Re-routing of line
 - c) Increase in cost towards awarding contracts

Yours faithfully,

(V. Sreenivas)
Deputy Chief (Legal)